

## **Need to increase the MPLADS funds and to waive off GST on it-laid**

**DR. T. R. PAARIVENDHAR (PERAMBALUR):** The Members of Parliament Local Area Development Scheme (MPLADS) is being implemented by the Union Government for the overall development of the constituency from where Members are elected. Under the scheme, the Members have the right to choose work for implementation and allocate funds as per the urgent needs of the constituency people. After the recent delimitation of Lok Sabha Constituencies, at least 6 or 7 assembly constituencies come under the jurisdiction of each Parliamentary Constituency sparing two or three parliamentary constituencies across the country. Many State Governments are allotting more than 5 crores per year to each MLAs to implement various development programmes in their assembly constituencies and Government of Tamil Nadu is presently allocating Rs. 3 crores to each Assembly constituency under local area development programmes.

But, it is very unfortunate to mention here that at present each MP is allotted only Rs. 5 crore per year under MPLADS Scheme, which is very insufficient to carry out basic facilities in the Constituency due to which many works are pending and many Central Government schemes/programmes cannot be implemented properly due to shortage of fund. Further, around Rs. 90 Lakhs is being deducted as GST from Rs. 5 crore. With the remaining 4.10 crores, no development works can be carried out and the demands of the people cannot be fulfilled with this meager amount. If more funds are allotted under MPLADS Scheme, many programmes/works can be implemented in a year.

In view of the above, I urge upon the Ministry of Statistics and Programme Implementation to increase MPLADS funds at least 18 crores for each Lok Sabha Constituency. Levying of GST on it may be waived off/ abolished for the proper implementation of the MPLADS.